

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. No.14 OF 2007

Friday, this the 4th day of May, 2007

CORAM :

HON'BLE Mr. JUSTICE M.RAMACHANDRAN, VICE CHAIRMAN

A.P. Mullakoya
Fireman, Police Station, Minicoy
U.T of Lakshadweep : **Applicant**

(By Advocate Mr. M.V.Thamban)

Versus

1. The Superintendent of Police,
Union Territory of Lakshadweep
Kavaratty
2. The Administrator,
Union Territory of Lakshadweep
Kavaratty
3. Union of India represented by the Secretary,
Ministry of Home Affairs
New Delhi
4. C.K.Azeez
Fireman, Police Station, Androth Island
Union Territory of Lakshadweep
5. The Director
National Fire Service College,
Nagpur : **Respondents**

(By Advocate Mr. S.Radhakrishnan (R1&2)
Advocate Mr.TPM Ibrahim Khan, SCGSC (R3&5)
Advocate Mr.Millu Danda[pani (R-4)

The application having been heard on 04.05.2007, the
Tribunal on the same day delivered the following :

ORDER

HON'BLE Mr. JUSTICE M.RAMACHANDRAN, VICE CHAIRMAN

In view of the subsequent development, the learned
counsel for applicant submits that the Original Application has
become infructuous.

2. The learned counsel for applicant seeks leave to withdraw the application. Permission is granted and the OA is dismissed as withdrawn. No costs.

Dated, the 4th May, 2007.



**M.RAMACHANDRAN(J)
VICE CHAIRMAN**

VS